

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **24.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : CA(CAA)/732/2019
Petition No : CP(CAA)/20(CHE)2023
Name of Petitioner :
& : JRV Sons pvt Ltd
Name of Respondent :
Section : Sec 230-232 of CA, 2013

ORDER

Present: Mr. Pawan Jhabakh, Ld. Counsel for Petitioner.
Ms. Nandhini Agarwal, Ld. Counsel for RD.
Mr. Ganesh Arnala, Ld. Counsel for Shareholder.

Ld. Counsel for the Petitioner submits that RD in its report has stated that it has no objection to the Scheme.

Ld. Counsel for the Shareholder submits that an Intervention Application has been filed, which is yet to be listed. He also submits that the Shareholder has filed a Petition No.61/2024, which is listed on 28.08.2024.

List the Petition and the Application with an Intervention Application for reply/hearing on **28.08.2024 as requested.**

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**